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Title: Issue regarding alleged illegal UT cadre formed by Union Territory of Chandigarh.

**SHRI JASBIR SINGH GILL (KHADOOR SAHIB):** Hon. Speaker, Sir, I would like to bring to the notice of this august House that in the Re-organisation Act of Punjab, when the States of Punjab, Haryana and Himachal Pradesh were formed, the main Administrative post of Chandigarh was to be shared between Punjab and Haryana. But without the approval of this august House, the Union Territory of Chandigarh has formed a UT cadre which is totally illegal.

The UT cadre which has been formed by the Chandigarh Administration should be done away with. There is the Central Vigilance Commission and they have given recommendation that only the officers dealing with public will be posted there for three years. But there are a few officers holding the posts of Chief Engineer, the Chief Architect who have been there for a period of five years and they are neck-deep into corruption.

Sir, I would like to urge upon the Central Government to do away with this illegal UT cadre.